

**Central Administrative Tribunal  
Madras Bench**

**OA/310/01770/2016**

**Dated Monday the 20<sup>th</sup> day of August Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

S. Poovarasan  
No. 86, Selvaraj Chettiar Street  
Vaithikuppam  
Pondicherry – 1. .. Applicant

By Advocate **M/s. Giridhar & Sai**

**Vs.**

1. Union of India

Represented by the Secretary to Government  
Government of Puducherry  
Department of Fisheries and Fisherman Welfare  
Botanical Garden Premises  
Puducherry.

2. The Secretary to Government

Department of Personnel and Administrative Reforms  
Goubert Avenue, Chief Secretariat  
Puducherry – 1.

3. The Director

Department of Fisheries and Fishermen Welfare  
Botanical Garden Premises  
Puducherry. .. Respondents

By Advocate **Mr. R. Syed Mustafa**

## **ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

The applicant has filed this OA seeking the following reliefs:-

“i. To call for records relating to order No. 8486/DFFW/Estt/E1/2016/371 dated 20.07.2016 passed by the 3<sup>rd</sup> respondent and quash the same;

ii. To direct the 3<sup>rd</sup> respondent to appoint the applicant against any suitable post on compassionate basis with all consequential benefits

iii. To award costs”

2. When the matter is taken up for hearing, learned counsel for the applicant submits that during the pendency of this OA the applicant had been granted relief by the respondents themselves and accordingly the OA had become infructuous.

3. In view of the above submission, the OA is dismissed as infructuous.

(R.Ramanujam)  
Member(A)  
20.08.2018

AS